

FIR No. 309/2019
PS: Crime Branch
State Vs. Jarnail Singh @ Jally
U/s 15/25/29 NDPS Act

04.09.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)


Sh. Vinod Charan, Counsel for accused-applicant (through video conferencing)

This is an application for extension of interim bail on behalf of accused Jarnail Singh @ Jally in case FIR No. 309/2019.

It is submitted that accused-applicant was granted interim bail on the ground of illness of his mother and wife and vide order dated 22.07.2020, the Hon'ble Court was pleased to extend the interim bail of the accused till 31.08.2020. That vide order dated 31.08.2020 Hon'ble Link Court extended the interim bail of the accused-application till 04.09.2020.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our

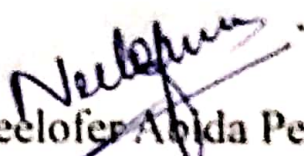


orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, interim bail of the accused-applicant **Jarnail Singh @ Jally** stands extended till **31.10.2020** on same terms and conditions.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
04.09.2020

FIR No. 88/2019

PS: NDRS

State Vs. Abhishek

U/s 363/365/342/384/323/34 IPC

04.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

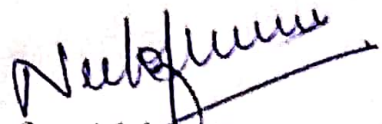
Sh. Sunil Kumar, Ld. Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail on behalf of accused Abhishek in case FIR No. 88/2019

Arguments heard in part.

For further consideration, put up on **10.09.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 115/2013
PS: Crime Branch
State Vs. Denis Jauregui

04.09.2020

Present: None for applicant.

Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

Hearing conducted through Video Conferencing.

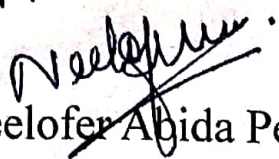
This is an application seeking directions for issuance of new passport moved on behalf of accused Denis in case FIR No. 115/2013.

Attempts were made to join Ld. counsel for applicant for Webex hearing but phone call was not answered from the other end.

Ld. Addl. PP submits that IO has sought further time for verification of the status of the Appeal as the Ld. State Counsel entrusted the matter could not be contacted due to restricted functioning of the h'ble High Court in force 1 date and that time may be granted till 20.09.2020 to place on record status of the appeal preferred by the prosecution against the judgment of acquittal.

Officer has verified that passport of the applicant is available on record and its validity has already expired on 18.05.2015.

For consideration, put up on ~~19~~²⁰.09.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 20/2020
PS: Nabi Karim
State Vs. Rakesh @ Tinda
U/s 307/324/34 IPC & 25 Arms Act

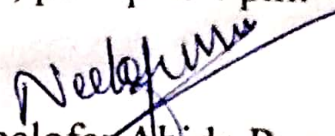
04.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Anil Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Rakesh @ Tinda in case FIR No. 20/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

At 4 pm
ORDER

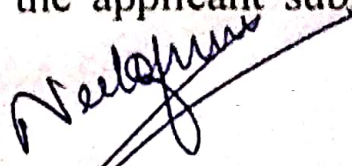
This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Rakesh @ Tinda in case FIR No. 20/2020.

It is contended by Ld. counsel for the accused-applicant that the applicant was arrested by the police of P.S. Nabi Karim on 06.03.2020, in connection with the present case and since then the applicant is in

judicial custody. That initially the case was registered by the police only for the offences punishable U/s 324/34 IPC and the applicant was formally arrested and released on bail by the police as the offence was bailable in nature but later on section 307 IPC was incorporated in the case by the police and the applicant was arrested in the case. That the applicant is innocent and has been falsely implicated by the complainant in the present case in collusion with the local police. That nothing has been recovered by the police from the possession of the applicant or at his instance. That the applicant has not committed any offence of whatsoever nature nor has any concern with the present case. That the applicant belongs to a respectable family and is not a previous convict. That the investigation of the case has already been completed and the charge sheet of the case has also been filed by the police. That the injured/complainant was discharged from the hospital on the same day just after providing first aid. That the co-accused namely Aman @ Tinda who is allegedly having main role in the commission of the alleged offence has already been released on bail by the Hon'ble Court of Sh. Mohd. Farrukh, A.S.J. Delhi vide order dated 16.07.2020.

Ld. Addl.PP has submits that it has been verified that the co-accused has been granted regular bail in this case. Ld. APP submits that the accused-applicant has played specific role and that he had restrained the injured while the co-accused inflicted the stab injury. That the accused-applicant does not have clean antecedents.

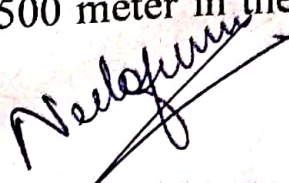
Ld. Counsel for the applicant submits that the main ground



raised is that of parity and that the co-accused already granted bail also had one prior involvement just like the case of the accused-applicant.

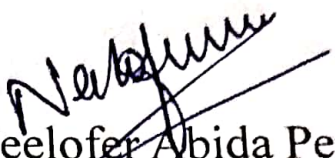
Heard. Perused.

The main ground raised for grant of bail is the ground of parity as the co-accused who is assigned a graver role in the incident by the prosecution has already been granted regular bail. The case of the accused-applicant is on same footing as that of the co-accused already on bail. Taking into consideration that accused-applicant is not alleged to have inflicted the stab injury and as the main accused has already been granted, the present application is allowed and **accused-applicant Rakesh @ Tina is granted regular bail in case FIR No. 20/2020 upon furnishing of personal bond in the sum of Rs.50,000/- with two sureties in the like amount to the satisfaction of the Court/Duty MM** and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, shall scrupulously appear on each and every date of hearing and shall not in any manner delay or defeat the process of law, and shall furnish his mobile phone number to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCR Region without prior intimation to the IO concerned. That accused-applicant shall not enter within the radius of 500 meter in the area in which residence of



complainant is located and shall also not come even within 500 meters radius of the complainant. That accused-applicant shall mark his attendance on first day of every month with the SHO PS Nabi Karim.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 209/2017
PS: Karol Bagh
State Vs. Madan
U/s 380/392/395/397/482/452/419/120B/34 IPC

04.09.2020

Fresh bail application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. B. S. Chaudhary, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Madan in case FIR No. 209/2017.

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail for five days vide order dated 17.08.2020. It is submitted that the accused-applicant was released on 31.08.2020 and interim bail of the accused-applicant is going to expire on 04.09.2020. It is submitted that in view of the order dated 24.08.2020 in W. P. (C) No. 3037/2020 interim bail of the accused-applicant may be extended till 31.10.2020.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

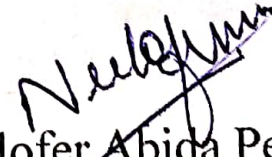
Madan

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Madan is extended till 31.10.2020 on same terms and conditions and same sureties.**

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 243/2017 & 245/2017
PS: Burari
State Vs. Sahib Khan @ Bunty
U/s 302/201/363/365 IPC

04.09.2020

Fresh bail application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Javed Alvi, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

These are the two separate applications for extension of interim bail on behalf of accused Sahib Khan @ Bunty in case FIR No. 243/2017 and 2345/2017.

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail for one month vide order dated 05.08.2020. It is submitted that interim bail of the accused-applicant is going to expire on 04.09.2020. It is submitted that in view of the order dated 24.08.2020 in W. P. (C) No. 3037/2020 interim bail of the accused-applicant may be extended till 31.10.2020.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

N. S. Jaiswal

FIR No. 243/2017 & 245/2017
PS: Burari
State Vs. Sahib Khan @ Bunty
U/s 302/201/363/365 IPC

04.09.2020

Fresh bail application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Javed Alvi, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

These are the two separate applications for extension of interim bail on behalf of accused Sahib Khan @ Bunty in case FIR No. 243/2017 and 2345/2017.

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail for one month vide order dated 05.08.2020. It is submitted that interim bail of the accused-applicant is going to expire on 04.09.2020. It is submitted that in view of the order dated 24.08.2020 in W. P. (C) No. 3037/2020 interim bail of the accused-applicant may be extended till 31.10.2020.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

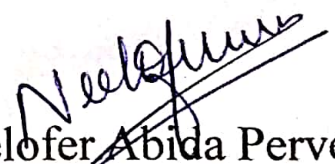
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"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Sahib Khan @ Buntly is extended till 31.10.2020 in cases FIR No. 243/2017 and 245/2017 on same terms and conditions and same sureties.**

Applications stand disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 327/2018
PS: Prasad Nagar
State Vs. Ramesh
U/s 307 IPC

04.09.2020

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Om Sharma , Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Ramesh in case FIR No. 327/2018.

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail of 45 days vide order dated 08.06.2020. It is submitted that interim bail was further extended by the Hon'ble Court for 45 days vide order dated 21.07.2020. It is submitted that interim bail of the accused-applicant is going to expire on 02.09.2020. That interim bail of the accused-applicant was extended till 04.09.2020 vide order dated 02.09.2020 of Ld. Link Court.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that

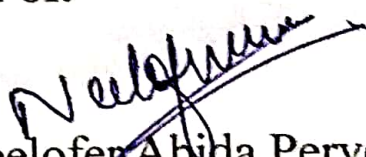
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point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, interim bail of the accused-applicant Ramesh is extended till 31.10.2020 on same terms and conditions and same sureties.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 32/2019
PS: Prasad Nagar
State Vs. Kamal Kishore
U/s 302/323/341/147/148/149 IPC and 25 Arms Act

04.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

Sh. Vineet Jain, Ld. Counsel for accused-applicant
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of extension of interim bail on behalf of accused Kamal Kishore in case FIR No. 32/2019.

Ld. counsel for the accused-applicant contended that the applicant-accused earlier granted interim bail and the same was extended by the Hon'ble Court from time to time. That vide order dated 26.08.2020, the interim bail of the accused-applicant was extended till 31.08.2020. That interim bail of the accused-applicant was extended till 04.09.2020 vide order dated 31.08.2020 of Ld. Link Court.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that

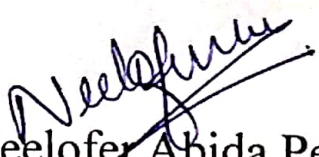
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point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Kamal Kishore is extended till 31.10.2020** on same terms and conditions and same sureties.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 309/2019
PS: Crime Branch
State Vs. Ravinder Singh @ Ravi
U/s 25/29 NDPS Act

04.09.2020

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinod Charan, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Ravinder Singh @ Ravi in case FIR No. 309/2019.

It is submitted by Ld. counsel for the accused-applicant that accused-applicant was granted interim bail of 10 days vide order dated 20.08.2020 and accused-applicant is to surrender on 31.08.2020. It is submitted that interim bail of the accused-applicant was extended till 04.09.2020 vide order dated 31.08.2020 of Ld. Link Court.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained

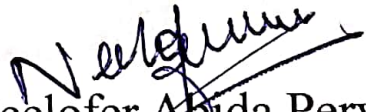
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in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15h June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Ravinder Singh @ Ravi is extended till 31.10.2020** on same terms and conditions and same sureties.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
04.09.2020

FIR No. 05/2014
PS: Special Cell
State Vs. Tamanna etc.
U/s 21/29 NDPS Act

04.09.2020

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Iqbal Khan, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Tamanna in case FIR No. 05/2014.

It is submitted by Ld. counsel for the accused-applicant that accused-applicant was granted interim bail and the same is extended till 31.08.2020. That interim bail of the accused-applicant was extended till 04.09.2020 by the Ld. Link Court vide order dated 31.08.2020. It is submitted that in view of the order dated 24.08.2020 in W. P. (C) No. 3037/2020 interim bail of the accused-applicant may be extended till 31.10.2020.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

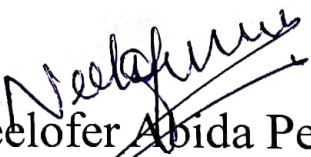
"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble

Naseer Hussain

Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Tamanna is extended till 31.10.2020** on same terms and conditions and same sureties.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 137/2017
PS: Timarpur
State Vs. Happy Kapoor
U/s 302/34 IPC

04.09.2020

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ramesh Kumar, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Happy Kapoor in case FIR No. 137/2017.

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail on 17.08.2020 for 10 days and accused-applicant was released from jail on 21.08.2020. It is submitted that interim bail of the accused-applicant is going to expire today i.e. 31.08.2020. That on 31.08.2020, interim bail of the accused-applicant was extended by till 04.09.2020 by the Ld. Link Court. Ld. counsel for accused-applicant submitted that the Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 have further extended the interim orders till 31.10.2020.

Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further

N. K. Singh


extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Happy Kapoor is extended till 31.10.2020 on same terms and conditions and same sureties.**

Application stands disposed of.

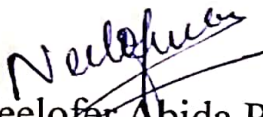

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 41/2018
PS Kashmere Gate
State v. Wasim
U/s 392/397/34 IPC

02.09.2020

PRESENT: None

The present bail application is listed today for Orders. At the time of passing of the orders after going through the record it emerges that certain clarifications are required to be sought from the side of the Applicant. In view thereof for clarifications put up on 9.9.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

FIR No. 150/2018
PS Subzi Mandi,
State v. Suman Dass @ Rahul

04.09.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

IO SI Nahar Singh (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application of the IO forwarded by Ld. Addl. PP for obtaining copy of CDs containing CCTV footage from Court record for the purpose of filing status report before the Hon'ble High Court of Delhi in B. A. No. 2104/2020. Copy of the order is also forwarded through whatsapp by the Ld. APP.

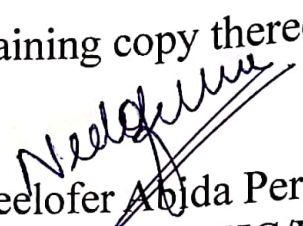
Ld. APP submits that the Copy of the CDs pertaining to CCTV footage of Tis Hazari Court Complex, relied upon by the prosecution, filed alongwith the Chargesheet, were inadvertently not retained with the police file though copy of the same were supplied to the accused and now the same is required by the IO to enable him to file Status Report before H'ble the High Court of Delhi in the bail application of the accused and that the bail application is now fixed for the said purpose for 9.9.2020.

For the purposes of supply of copy of CDs, presence of Ld. counsel for accused Suman Dass @ Rahul is required to ascertain if he has any objection to the supply of the copy of CDs from the Court record to the IO. Let Ld. counsel for accused be also called to join to Webex Meeting for hearing on the application of the IO. IO is directed to remain present before

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the Court Master alongwith Laptop for obtaining copy thereof.

Put up at 2 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

At 2 pm

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

IO SI Nahar Singh (through video conferencing)

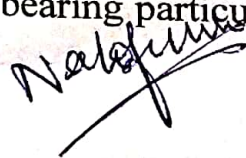
Sh. Paras Punyani, counsel for accused Suman Dass @ Rahul (through video conferencing.)

Hearing conducted through Video Conferencing.

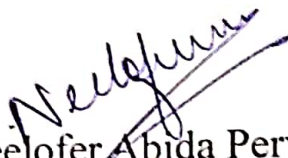
File is taken up to in view of the application moved by the IO.

Ld. counsel for the accused-applicant joined through Webex submits that he has no objection if the copy of CDs containing CCTV footage is supplied to the IO from Court record for the purpose of filing of status report before the Hon'ble High Court. Ld. counsel affirms that bail application of the accused is pending before the Hon'ble High Court and IO has been directed to file status report in the said bail application next listed on 9.9.2020.

At this stage, four CDs contained in separate white envelopes are taken out from the Court record. The envelopes are bearing particulars of the FIR and Mark F-49 II, F-5, D-02 and F-51. Envelopes are opened by the Court Master in the physical presence of the Ld. Counsel for the accused and the IO and from them four CDs bearing particulars of the FIR and Mark F-49



II, F-5, D-02 and F-51 are taken out. Same are handed over by the Court Master to the IO in Court itself, in presence of Ld. counsel for accused, to enable him to prepare copy of the same for the purpose of filing of Status report before the Hon'ble High Court of Delhi in B. A. No. 2104/2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020

At 3.00 pm

Present:

Sh. K. P. Singh, Addl. PP for State (through video conferencing)

IO SI Nahar Singh (through video conferencing)

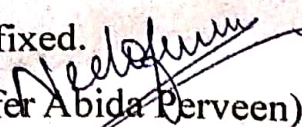
Sh. Paras Punyani, counsel for accused (through video conferencing.)

Hearing conducted through Video Conferencing.

IO has prepared copy of the four CDs for the purpose of filing of status report before the Hon'ble High Court in the presence of the Ld. Counsel for the accused and handed over the same to the Court Master. Accordingly, it is ordered that the CDs, filed on the Court record, be again kept in their respective envelopes, and placed on record in the safe custody of the Ahlmad of the Court.

Application stands disposed of.

Put up on date fixed for purpose fixed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
04.09.2020